

**CENTRAL ADMINISTRATIVE TRIBUNAL
MADRAS BENCH, CHENNAI**

Original Application No.310/1497/ 2017

Dated 22nd day of September, Two Thousand and Seventeen

P R E S E N T

CORAM: HON'BLE SMT. B. BHAMATHI, MEMBER(A)

A. Lakshmanan, S/o. Arumugam,
Hindu, aged 51 years, working as
Statistician-Cum-Demonstrator,
Jawaharlal Institute of Post Graduate,
Medical Education and Research,
Puducherry.

.....**Applicant**

[by Advocate: M/s. V. Ajaykumar]

Vs

1. Union of India Rep. by the Director.
General of Health Services,
New Delhi;

2. The Director,
Jawaharlal Institute of Post Graduate
Medical Education and Research,
Puducherry.

.....**Respondents**

[by Advocate:Mr. M.T. Arunan]

Reserved on 22.9.2017

ORDER

((Pronounced by Hon'ble Smt. B. Bhamathi, Member (A))

The applicant in this O.A. has sought regularization of his services in the post of Statistician-Cum-Demonstrator with effect from 10.09.2015, the date on which he has been promoted on adhoc basis with all other consequential benefits for which he is eligible as per recruitment rules.

2. This is second round of litigation. The applicant had approached this Tribunal earlier by filing O.A. 584/2012, which was disposed of vide its order dated 23.4.2015 directing the respondents to consider the case of the applicant for promotion to the post of Statistician-cum-Demonstrator in accordance with rules within a period of four weeks. Accordingly, the respondents issued order dated 10.09.2015 promoting the applicant to the post of Statistician-cum-Demonstrator on adhoc basis. Thereafter, the applicant had filed the instant O.A. seeking the aforesaid relief.

3. When the case is taken up for admission today, learned counsel for the applicant produced a copy of the order dated 19.09.2017, claiming it to be latest order, by which claim for regularization of the applicant had been rejected by the respondents and directed the applicant to submit his objections within a period of seven days from the date of receipt of copy of the order. He further submits that the aforesaid order was received by him only after filing the instant O.A.

4. Learned counsel for the applicant submits that in view of the latest development in the matter, he seeks to withdraw the O.A. with liberty to file fresh O.A. by permitting him to submit objections to the order of the respondents and, in the mean time, the respondents may be restrained from reverting the

applicant from the post of Statistician-Cum-Demonstrator on adhoc basis as an interim relief till challenging orders passed by the respondents by filing fresh O.A..

5. Heard learned counsel at length.

6. In view of the order of the respondents dated 19.9.2017 directing the applicant to submit his objections within seven days from the date of receipt of order, the applicant is directed to submit his objections before 27.09.2017 pursuant to the order of the respondents dated 19.09.2017 and the same shall be disposed of by the respondents within a period one week thereafter. Till such time, the applicant shall be allowed to be continued in the post of Statistician – Cum-Demonstrator on adhoc basis.

7. With the above direction, the O.A. is disposed of with liberty to the applicant to file fresh O.A. if he is so advised. There shall be no order as to costs.